NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

10. C.P. (IB)-1114(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024

NAME OF THE PARTIES:- **The Akola Urban Co-Operative Bank Ltd.**
V/s
Unistar Forging Private Limited

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Shlok Parekh a/w Vedanshi Shah i/b. Mahalakshmi Ganpathy appeared for the Financial Creditor through VC and Counsel, Harsh Kesharia appeared for the Corporate Debtor. It has been pointed out by the Counsel for the Corporate Debtor that reply has been filed. Counsel appearing for the Financial Creditor stated that the reply has not been served upon him. Counsel for the Corporate Debtor is directed to serve a copy of the reply upon the Financial Creditor forthwith. Further, the Financial Creditor is at liberty to file rejoinder, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **30.07.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT